

HIGH COURT OF JHARKHAND, RANCHI  
NOTIFICATION  
THE 12<sup>th</sup> SEPTEMBER, 2024

No. 254/ A : The Court has been pleased to promote Mr. Dhananjay Kumar, Additional Principal Judge, Additional Family Court, Deoghar to the rank of Principal District Judge.

By order of the Court/-

Sd/- Nikesh Kumar Sinha

Registrar General

Memo. No. 4500/Apptt.

Dated Ranchi, the 12<sup>th</sup> September, 2024

File No. XIX(4)/Pro/ Apptt

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Coordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judge, Deoghar & the Officer concerned for information and needful.

  
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 12<sup>th</sup> SEPTEMBER, 2024

No. 255A : The Court has been pleased to transfer Mr. Arvind Kumar Pandey, Principal District & Sessions Judge, Lohardaga as Principal District & Sessions Judge, Giridih with immediate effect.

By order of the Court/-  
Sd/- NIKESH KUMAR SINHA  
Registrar General

Memo. No. 4501 /Apptt.

Dated Ranchi, the 12<sup>th</sup> September, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judge I/c, Giridih & the Officer concerned for information and needful.

  
Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 12<sup>th</sup> SEPTEMBER, 2024

No. 256/A : The Court has been pleased to recall the services of Mr. Rajkamal Mishra, Principal Judge, Family Court, Giridih from the State Government and on his repatriation to the parent department, he is transferred and posted as Principal District & Sessions Judge, Lohardaga with immediate effect.

By order of the Court/-  
Sd/- NIKESH KUMAR SINHA

Memo. No. 4502 /Apptt.

Registrar General  
Dated Ranchi, the 12<sup>th</sup> September, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Principal District & Sessions Judge I/c, Giridih/ the Principal District & Sessions Judge, Lohardaga & the Officer concerned for information and needful.

  
Registrar General

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 12<sup>TH</sup> SEPTEMBER, 2024**

No. 257A: The Judicial officer named in Column no. 02 are posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officer concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officer after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Ms. Shivani Sharma, Addl. Civil Judge (Junior Division)-cum-J.M., Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 7,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Jr. Div.)-cum-JM, Dhanbad

By order of the Court,  
Sd/- Nikesh Kumar Sinha  
Registrar General

Memo No. 4505/Apptt.

Dated Ranchi the 12<sup>th</sup> September, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Dhanbad for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

  
12.9.24  
Registrar General